GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.2431 TO BE ANSWERED ON 03.08.2021

CENTRAL EDUCATIONAL INSITITUTIONS (RESERVATION IN ADMISSION) ACT, 2006

2431. SHRI S. VENKATESAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the official(s) of the Government who are tasked with monitoring the implementation of reservation provisions as mandated by the Central Educational Institutions (Reservation in Admission) Act, 2006 (CEI) and the CEI Act, 2019 at the CEIs under various Ministries and the redressal of complaints regarding their violations;
- (b) the time by when last reports about reservation compliance were submitted by each of them, and the details thereof; and
- (c) the total number of students admitted in undergraduate, postgraduate and Ph.D. level programmes at each CEIs- as defined in the CEI Act, 2006, along with their SC/ST/OBC/EWS/Foreign composition from 2016 onwards?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI A. NARAYANASWAMY)

(a) to (c): This information is collected by the Ministry of Education, and no details are available in this Ministry.
